

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALAPUR

Civil Contempt Petition No.200/00012/2019

(in OA 200/00882/2017)

Jabalpur, this Wednesday, the 31st day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Dayaram Meena, S/o Shri Ramhari Meena, aged about 30 years, R/o Village Khirkhidi, PO Manderu, Tehsil Todabhin, District Karauli (Rajasthan) : 321611.

2. Sarla Devi, W/o Shri Ashok Kumar Singh, aged about 28 years, R/o Village & Post Badesra, Tehsil & District Bhiwani (Haryana) : 127031

-Petitioners

(By Advocate – **Shri Harish Singh**)

V e r s u s

1. Shri Arun Sunder Ranjan, Secretary, Union of India, Ministry of Communications & Information Technology, Department of Posts Dak Bhawan, Sansad Marg, New Delhi – 110001.

2. Shri Veent Pandey, Additional Director General (DE), Department of Posts (DE Section), Dak Bhawan, Sansad Marg, New Delhi – 110001.

3. Shri Ashok Sharma, Chief Post Master General, M.P. Circle, Bhopal (M.P.) - 462012

-Respondents

(By Advocate –**Shri S.K. Mishra**)

O R D E R (O R A L)

By Navin Tandon, AM.-

Learned counsel for the respondents submits that the compliance report has already been filed and the orders of this Tribunal have been duly complied with.

2. Learned counsel for the petitioners confirms the same.

3. Accordingly, CCP is dismissed. Notices are discharged.

(Ramesh Singh Thakur)

Judicial Member

am/-

(Navin Tandon)

Administrative Member